

**INFORMATION BROCHURE FOR EMPANELMENT OF SECURITIES
MARKET TRAINERS (SMARTs) - Organisation**

The Securities and Exchange Board of India (SEBI), is a statutory regulatory body established by SEBI Act, 1992, to protect the interests of investors in securities and to promote the development of, and to regulate the securities market and for matters connected therewith or incidental thereto.

As a plan to outreach and widespread the reach of investor education to every district of India, SEBI invites applications from eligible organisations to empanel with SEBI as “Securities Market Trainers (SMARTs)” for spreading investor awareness in securities market.

Role of the SEBI Empanelled SMARTs:

1. SMARTs are expected to conduct Investor Awareness Programs (IAP) in securities markets through Stock Exchanges and Depositories. Organisations SMARTs shall conduct the IAPs by SEBI recognized individual SMARTs only.
2. SMARTs shall conduct programs for the general public (prospective / existing investors) with an objective of spreading awareness in securities market.
3. SMARTs shall conduct programs in the local language or in a language which is understandable by majority of target audience / participants attending the awareness programs.
4. SMARTs must possess adequate knowledge about securities market, investor related activities of SEBI, and functioning of securities market, related products, mechanism of trading, etc.

Details of Eligibility criteria, Educational qualification and work experience:

Parameters	Organisations
Eligible	<p>An organisation working in the field related to law, commerce, management, economics, financial markets education and registered as:</p> <ul style="list-style-type: none">i. A Trust under Indian Trusts Act, 1882 or any other relevant Act governing the Trusts in India, orii. A Society registered under Societies Registration Act, 1860 or any other relevant Act governing the Societies in India, oriii. A company incorporated under the Companies Act, 2013, oriv. A partnership formed under the Partnership Act, 1932. <p>The applicant organizations shall have rules, regulations and /or bye-laws for its governance and management in conformity with the provisions of these conditions of operations and the respective Acts under which they are registered.</p>
Educational Qualifications	<p>The governing body of applicant shall have at least one trustee in case of trusts, one governing member in case of society, one director in case of company, and one partner in case of partnership as the case may be who is Graduate in any discipline from a recognized university.</p>
Work Experience *	<p>The governing body of applicant shall have at least one trustee in case of trusts, one governing member in case of society, one director in case of company, one partner in case of partnership as the case may be who has at least five years of experience of either working or teaching in the areas of law, commerce, management, economics or financial markets education.</p>

<p>NISM certification</p>	<p>The applicant organisations shall have at least one individual trainer who holds a valid Securities Markets Certification (NISM Series-XII: Securities Markets Foundation Certification Examination) with minimum 60% passing marks, or such certification as prescribed by SEBI from time to time.</p>
<p>Other criteria</p>	<p>a. The applicant, promoters /settler of the applicant, members of its governing body, viz. trustees in case of trusts, governing members in case of society, directors in case of company, partners in case of partnership as the case may be, its managerial personnel shall not be registered as an intermediary with SEBI or associated with any of the intermediaries registered with SEBI by way of employment.</p> <p>b. The applicant shall not have any conviction and restraint orders from SEBI or any action taken by other regulatory bodies, organizations, stock exchanges, depositories, etc., or any Court of Law. Further, promoters /settler of the applicant, members of its governing body viz. trustees in case of trusts, governing members in case of society, directors in case of company, partner in case of partnership, as the case may be, its managerial personnel and trainers shall be the citizens of India and shall be persons of integrity, reputation and character and shall not have any conviction and restraint orders from SEBI or any action taken by other regulatory bodies, organizations, stock exchanges, depositories, etc., any court of Law and shall be financially solvent.</p>

* Preference would be given to organisations applicants having a trustee in case of trusts, governing member in case of society, director in case of company, partner in case of partnership with background such as Serving/retired lecturers and professors, retired employees of central/state government, financial sector regulators, PSUs and veterans from defence services.

General Instructions:

1. Terms and Conditions:

Before applying, for detailed terms and conditions, applicant is requested to refer to the document on 'Operational Guidelines on Securities Market Trainers' available at <https://investor.sebi.gov.in/join-us/smrtpanel.html>

2. Link for the on-line application:

To apply click on the link for online application:
<https://smarts.sebi.gov.in>

3. Link for NISM Certification:

To apply for the NISM Certification Examinations, click on the link
<https://certifications.nism.ac.in>

4. Empanelment from the Districts:

Applicant shall indicate the State/UT in which it would like to empanel. The desired State/UT should be the place where organisation has registered office.

5. Interview:

Eligible shortlisted organisation shall be called for interview/interaction.

6. In all matters regarding eligibility, interaction, assessment and communication of result, the decision of SEBI shall be final and binding on the candidates and no correspondence shall be entertained in this regard.

7. Communication in respect of selection of SMARTs mentioned in this advertisement will be sent only to successful candidates.

8. Training:

The selected organisation shall be required to undergo training program organized by SEBI in association with NISM.

The expenses for travelling to the respective training center as prescribed by SEBI will be reimbursed subject to production of the original documents and also all other expenses for stay and other arrangements will be borne by SEBI.

For any query or information contact:

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